

Mr. Deputy-Speaker: He may continue on the next day. The House will now take up Private Members' Business.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-SIXTH REPORT

Shri Shree Narayan Das (Darbhanga): I beg to move:

"That this House agrees with the Ninety-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd November, 1966."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Ninety-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd November, 1966."

The motion was adopted.

15.32 hrs.

NATIONAL BOARD OF POST-GRADUATE MEDICAL EXAMINATIONS BILL*

Dr. Chandrabhan Singh (Bilaspur): I beg to move for leave to introduce a Bill to provide for the constitution of a National Board of Examinations for conducting post-Graduate medical examinations on an all-India basis.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a National Board of Examinations for conducting post-Graduate medical examinations on an all-India basis."

The motion was adopted.

(Amdt.) Bill

Dr. Chandrabhan Singh: I introduce the Bill.

Mr. Deputy-Speaker: Shri Yashpal Singh—not present.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of Eighth Schedule) by Shri U. M. Trivedi.

Mr. Deputy-Speaker: We will now take up further consideration of the following motion moved by Shri U. M. Trivedi on the 26th August, 1966:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri P. K. Deo (Kalahandi): How many hours?

Mr. Deputy-Speaker: 58 minutes are left out of one hour allotted to this Bill.

15.35 hrs.

[SHRI P. K. DEO in the Chair]

Shri U. M. Trivedi (Mandsaur): Sir, I gave notice for the introduction of this Bill on the 22nd May, 1962, and the Bill was introduced in the House on the 22nd June, 1962. It has now taken all these four and a half years before the Bill could come up for consideration. I am very much obliged to Shri Kamath, for, on the last occasion, when the Private Members' Bills were being discussed, he was kind enough to leave just two minutes to me so that I might get the opportunity of moving the motion for the consideration of the Bill.

Mr. Chairman: How long will the hon. Member take?

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4th November, 1966.